

mediate follow-up action on the report; and

(d) if so, what is Government's reaction in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) No, Sir.

(b) The report of Shri Justice Vaidialingam was received on 25th January, 1980 and it is difficult just now to indicate the time by which the decision on the follow-up action can be taken.

(c) Shri Morarji Desai and Shri Charan Singh, former Prime Minister's are known to have made statements to the Press giving their views on the findings of Shri Justice C. A. Vaidialingam.

(d) The Report requires careful scrutiny and examination and necessary action will be taken in accordance with law.

12-00NOON

## PAPERS LAID ON THE TABLE

### Ministry of Defence Notification

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): Sir, I beg to lay on the Table, under section 9 of the Seaward Artillery Practice Act, 1949, a copy (in English and Hindi) of the Ministry of Defence, Notification S.R.O. 1, dated the 9th January, 1980. [Placed in Library. See No. LT-370/80].

#### I. (i) Report and Accounts (1978-79) of the Bharat Heavy Electricals Ltd. New Delhi and related papers.

#### (ii) Report and Accounts (1978-79) of the Instrumentation Limited, Kota and related papers.

#### II. (i) Report (1978-79) of the National Productivity Council, New Delhi.

#### (ii) Report and Accounts (1978-79) of the National Institute of Design Ahmedabad.

### III. The Central Silk Board (Research and Service Stations) consolidated Recruitment (Amendment) Rules, 1979.

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): Sir, I beg to lay on the Table:

I. A copy each (in English and Hindi) of the following papers, under subsection (1) of section 619A of the Companies Act, 1956: —

(i) (a) Fifteenth Annual Report and Accounts of the Bharat Heavy Electricals Limited, New Delhi, for the year 1978-79, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report. [Placed in Library. See No. LT-376/80 for (a) and (b).]

(ii) (a) Fifteenth Annual Report and Accounts of the Instrumentation Limited, Kota, for the year 1978-79, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company. [Placed in Library. See No. LT-377/80 for (a) and (b).]

II. A copy each (in English and Hindi) of the following papers: —

(i) Annual Report of the National Productivity Council, New Delhi, for the year 1978-79. [Placed in Library, see No. LT-373/80].

(ii) Eighteenth Annual Report and Accounts of the National Institute of Design, Ahmedabad, for the year 1978-79. [Placed in Library. See No. LT-372/80].

III. A copy (in English and Hindi) of the Ministry of Industry (Depart-

ment of Industrial Development), Notification G.S.R. No. 479, dated the 31st March, 1979, publishing the Central Silk Board (Research and Service Stations) Consolidated Recruitment (Amendment) Rules, 1979, under sub-section (3) of section 13 of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-374180].

**Notifications of the Ministry of Home Affairs (Department of Personnel and Administrative Reforms)**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): Sir, I beg to lay on the Table, under clause (5) of article 320 of the Constitution, a copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs (Department of Personnel and Administrative Reforms):—

(i) G.S.R. No. 740, dated the 2nd June, 1979, publishing the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1979, together with an Explanatory statement thereon.

(ii) G.S.R. No. 441(E), dated the 14th July, 1979, publishing corrigendum to notification mentioned at

(i) above.

[Placed in Library. See No. LT-390/80 for (i) & (ii)].

**Notifications of the Ministry of Home Affairs (Department of Personnel and Administrative Reforms)**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): Sir, I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs (Department of Personnel and Administrative Reforms):—

(i) G.S.R. No. 45, dated the 19th January, 1980, publishing the Indian Police Service (Pay) First Amendment Rules, 1980. [Placed in Library. See No. LT-380/80].

(ii) G.S.R. No. 76, dated the 26th January, 1980, publishing the I.A.S. (Fixation of Cadre Strength) First Amendment Regulations, 1980.

[Placed in Library. See No. LT-381/80].

(iii) G.S.R. No. 77, dated the 26th January, 1980, publishing the I.A.S. (Pay) First Amendment Rules, 1980.

[Placed in Library. See No. LT-382/90].

(iv) G.S.R. No. 23(E), dated the 30th January, 1980, publishing the Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1980. [Placed in Library. See No. LT-383/90].

(v) G.S.R. No. 24(E), dated the 30th January, 1980, publishing the Indian Administrative Service (Pay) Second Amendment Rules, 1980

[Placed in Library. See No. LT-384/80].

(vi) G.S.R. No. 158, dated the 9th February, 1980, publishing the Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1980. [Placed in Library. See No. LT-385/80]

(vii) G.S.R. No. 159, dated the 9th February, 1980, publishing the Indian Administrative Service (Pay) Third Amendment Rules, 1980. [Placed in Library. See No. LT-386/80].

(viii) G.S.R. No. 176, dated the 6th February, 1980, publishing the Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1980. [Placed in Library. See No. LT-387/80].

(ix) G.S.R. No. 202, dated the 23rd February, 1980, publishing the I.A.S. (Fixation of Cadre Strength) Fifth Amendment Regulations, 1980. [Placed in Library. See No. LT-387/80].

**RULING BY THE HON'BLE CHAIRMAN REGARDING ADMISSIBILITY OF RESOLUTIONS AND MOTIONS ON THE SAME SUBJECT**

— श्री भोला पासवान शास्त्री (बिहार) :  
सभापति जी, मैं कुछ निवेदन करना चाहता